[Shri S. M. Banerjee]

port is not submitted by 31st, taking advantage of Dr. Karan Singh's resignation, we must force the Finance Minister to resign.

SHRI SAMAR GUHA (Contai): I want to draw the attention of the hon Minister to request the Minister of Industrial Development to make a statement regarding the Russian delegation which has come here currently to purchase mica. The delegation made purchases worth Rs. 5 crores. Usually, such purchase is made through MMTC but they had direct negotiations with big mica houses to the detriment of the interest of small mica producers. Secondly, there is a serious crisis of mustard oil in West Bengal. 133 oil mills are going to be closed down due to shortage of mustared seed. Rape-seed being imported from Canada mainly for the purpose of making mustard oil has been mostly diverted to vanaspati factories. I want the Minister of Agriculture to make a statement in this regard.

SHRI K. RAGHU RAMAIAH: I repeat my usual submission that whatever is said will be dutifully conveyed to the Ministers concerned. Apart from that I would like to mention, this being a Budget Session there will be little provision for legislative business. As regard the Bill referred to by Mr. Kachwai, I understand from the Home Ministry that it will take some time. But, as I said, in any case, this is a financial session in which financial business would take a very long time, till the 3rd May. Till then, very little legislative business, if at all will be taken up, as already indicated.

SHRI DINEN BHATTACHARYYA (Serampore): What about the Pay Commission? You have said nothing about it.

SUPPLEMENTARY DEMANDS FOR GRANTS (ANDHRA PRADESH), 1972-73

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I present a statement showing Supplementary Demands for Grants in respect of the State of Andhra Pradesh for 1972-73.

13.36 hrs.

REFUGEES RELIEF TAXES (ABOLITION) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): On behalf of Shri Yeshwantram Chavan, I move for leave to introduce a Bill further to amend the Indian Stamp Act, 1899, the Central Excises and Salt Act, 1944, and the Union Duties of Excise (Distribution) Act, 1962, and to repeal the Railway Passenger Fares Act, 1971, the Tax on Postal Articles Act, 1971, and the Indian Air Travel Tax Act, 1971.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Stamp Act, 1899, the Central Excises and Salt Act, 1944, and the Union Duties of Excise (Distribution) Act, 1962, and to repeal the Railway Passenger Fares Act, 1971, the Tax on Postal Articles Act, 1971, and the Inland Air Travel Tax Act, 1971".

The motion was adopted.

SHRI K. R. GANESHI: I introduce† the Bill.

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*Published in the Gazette of India Extraordinary, Part II, section 2 dated 16-3-1973.

†Introduced with the recommendation of the President.

श्री ज्ञानेश्वरप्रसाद यादव (कटिहार) : अध्यक्ष महोदय, बिहार में और खास कर के उत्तर बिहार में फरवरी के अंतिम सप्ताह और मार्च के प्रथम सप्ताह में भारी हिमपात हुआ जिस के कारण उत्तर बिहार के किसानों को रबी की फसल में अपार क्षति उठानी पड़ी है । उत्तर बिहार के किसानों की रबी की फसल में जो क्षति हुई है उस के साथ साथ कृषि मंत्री महोदय इस पर खास तौर से ध्यान दें कि उत्तर बिहार में 1971 में बाढ़ आई, 1972 में सूखा पड़ा और इस बार भारी हिमपात के कारण उस क्षेत्र में खास कर पूर्णिया, सहरसा, उत्तर भागलपुर, दरभंगा और खगरियाँ सबडिवीजन में अपार क्षति रबी की फसल की हुई है । केन्द्रीय सरकार इस के संबंध में ध्यान दे और वहां के पीड़ित किसानों को कुछ राहत प्रदान करे । इस के साथ साथ मैं यह भी आश्वासन चाहता हूं कि उक्त क्षेत्र के किसानों से तरह तरह के कर्जों और लेवी की वसूली करने के नोटिस भी दिए गए हैं, उस के बारे में भी केन्द्रीय सरकार बिहार सरकार को उचित परामर्श दे ।

13.38 hrs.

[MR. DEPUTY SPEAKER *in the Chair.*]

STATUTORY RESOLUTION RE. DISAPPROVAL OF COAL MINES (TAKING OVER OF MANAGEMENT) ORDINANCE AND COAL MINES (TAKING OVER OF MANAGEMENT) BILL—*Contd.*

MR. DEPUTY-SPEAKER: We will now take up further discussion of the following Resolution moved by Shri G. P. Yadav on the 15th March 1973, namely:

"This House disapproves of the Coal Mines (Taking Over of Management) Ordinance 1973 (Ordinance No. 1 of 1973) promulgated by the President on the 30th January 1973".

and further consideration of the following motion moved by Shri S. Mohan Kumaramangalam on the 15th March, 1973, namely:—

"That the Bill to provide for the taking over, in the public interest, of the management of coal mines, pending nationalisation of such mines, with a view to ensuring rational and co-ordinated development of coal production and for promoting optimum utilisation of the coal resources consistent with the growing requirements of the country, and for matters connected therewith or incidental thereto, be taken into consideration".

SHRI G. P. YADAV: Your speech now.

श्री ज्ञानेश्वर प्रसाद यादव (कटिहार): उपाध्यक्ष महोदय, कल मैंने राष्ट्रपति के अध्यादेश के जो नान-कोकिंग कोल माइन्स के संबंध में था, निरनुमोदन करने का प्रस्ताव पेश किया था इसलिए कि जब लोक सभा का सत्र आने ही वाला था तो यह युक्तिसगत नहीं था कि इस तरह का अध्यादेश निकाला जाता । इसलिए मैंने इस का निरनुमोदन किया था । कल मंत्री महोदय ने इस बात की जानकारी दी कि 500 करोड़ रुपये वह इस में लगाने जा रहे हैं । तो योजना तो इन्होंने पूंजी प्रधान बना दी है । 500 करोड़ रुपये खर्च कर रहे हैं । मैं चाहता हूं जैसा कि शर्मा जी ने आग्रह किया था योजना श्रम प्रधान होनी चाहिए । हमारे यहां श्रम का बाहुल्य है । तो इस के संबंध में उन को घोषणा करनी चाहिए कि नेशनलाइजेशन के बाद कोकिंग और नान-कोकिंग कोल माइन्स जितनी भी हैं उन के अंदर नई नियुक्तियां कितनी दे रहे हैं और साथ ही साथ नेशनलाइजेशन के बाद कोयले की कीमतें नहीं बढ़नी चाहिएं क्योंकि देहात में